

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHANDIGARH**

REGIONAL BENCH - COURT NO. I

Customs Appeal No. 53692 of 2015

[Arising out of Order-in-Appeal No. ASR-CUSTOM-PRV-APP-127-15-16 dated 28.07.2015 passed by the Commissioner (Appeals), Central Excise & Customs, Chandigarh]

M/s Balaji International

825, Harcharana Nagar, Street No.8
Samrala Road, Ludhiana, Punjab

.....Appellant

VERSUS

**Commissioner of Customs,
Chandigarh-I**

C.R. Building, Plot No.19, Sector-17C,
Chandigarh-160017

.....Respondent

APPEARANCE:

None for the Appellant

Shri Anurag Kumar, Authorized Representative for the Respondent

CORAM: HON'BLE MR. S. S. GARG, MEMBER (JUDICIAL)

HON'BLE MR. P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO.60423/2026

DATE OF HEARING/DECISION: 01.07.2026

S.S. GARG:

None for the appellant nor any request for adjournment has been received from the appellant/ counsel for the appellant.

2. Learned AR for the Department submits that the appellants are repeatedly fails to appear for scheduled hearings in their other cases also and vide Final Order No.60557 & 60558/2025 both dated

19.05.2025, the appeals of same party have been dismissed for non-prosecution stating reasons that as per the report of the Postal Department, the person does not exist on the given address. Learned AR submits that this case may also be dismissed for non-prosecution.

3. In view of the above, the appeal is dismissed for non-prosecution without going into the merits of the case with the liberty to seek restoration by moving appropriate application giving sufficient reasons for non-appearance.

(Dictated and pronounced in the open court)

(S. S. GARG)
MEMBER (JUDICIAL)

(P. ANJANI KUMAR)
MEMBER (TECHNICAL)

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